GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO. 4118
TO BE ANSWERED ON THURSDAY, THE 07TH APRIL, 2022

PENDENCY OF CASES IN COURTS

4118. DR. ASHOK BAJPAI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) details of filing of cases, pendency and disposal of matters/cases during the last five years in the Supreme Court, year-wise and sub-category-wise;
(b) whether Government is aware that delays in disposal of matters by the Supreme Court and High Courts are often on account of non-filing of affidavits/responses on behalf of the Central Government; and
(c) details of the monitoring system, if any, to ensure that responses/affidavits are timely filed on behalf of Government?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a): As per information provided by Supreme Court of India, the details of cases filed, pending and disposed of during the last five years is as under:-

S. No.	Year	Cases Instituted	Cases Disposed of	Cases Pendency
1	2017	56,104	63,053	55,588
2	2018	39,228	37,470	57,346
3	2019	43,613	41,100	59,859
4	2020	25,897	20,670	65,086
5	2021	29,739	24,586	70,239

Further, the information related to category wise details of the number of cases filed, pendency and disposed of cases in Supreme Court of India during the last five years is not maintained in the manner as sought for. However, the information related to category wise pendency of cases as available with the Supreme Court, as on 30.03.2022 is at ***Annexure***.

(b) to (c): Department of Legal Affairs, has issued communications dated 27.08.2015 and 09.06.2016 to all Government Ministries/Departments for timely filing of reply/counter-affidavits in courts to avoid inconvenience and delay in proceedings. The Department has also been issuing instructions from time to time that the Nodal Officers of the Ministry/Department should stay in touch with the Government Counsel for proper handling of the matter. The Department is making serious efforts to manage the Union of India (UoI) litigations *inter alia* stressing the importance of urgent handling and prompt action in court cases involving Union of India and a request has been made by Law Secretary on 22nd June, 2020 to the Secretaries of various Ministries/Departments of Government of India to nominate a Nodal Officer of the level of Additional Secretary/Joint Secretary in their Ministry/Department to coordinate with the Ld. Law Officers *inter alia* for providing ready assistance to them. This letter was followed by two more letters dated 22nd October, 2021 and 6th January, 2022. So far 45 Ministries/Departments have nominated dedicated Nodal Officers. Department of Legal Affairs has also launched the 'Legal Information Management and Briefing System' (LIMBS), a web based application for uploading information and monitoring of court cases by the user Ministries/Departments for cases where Union of India is one of the parties. This will help Ministries/Departments to monitor the court cases relating to them.

******

Annexure

STATEMENT REFERRED TO IN REPLY TO PARTS (A) OF RAJYA SABHA UNSTARRED QUESTION NO. 4118 FOR ANSWER ON 07.04.2022 REGARDING PENDENCY OF CASES IN COURTS.

Category wise pendency of cases in supreme court of India as on 30.03.2022

S. No.	Category	Cases Pendency
1.	Labour Matters (100)	1,847
2.	Rent Act Matters(200)	420
3.	Direct Tax Matters(300)	4,182
4.	Indirect Tax Matters (400)	5,651
5.	Land Acquisition & Requisition Matters (500)	4,477
6.	Service Matters (600)	6,954
7.	Academic Matters (700)	160
8.	Letter Petition & PIL Matters (800)	2,884
9.	Election Matters (900)	447
10.	Company Law, MRTP, TRAI, SEBI, IDRAI & RBI(1000)	2,220
11.	Arbitration Matters(1100)	1,491
12.	Compensation Matters(1200)	1,558
13.	Habeas Corpus Matters (1300)	59
14.	Criminal Matters (1400)	14,052
15.	Appeal Against Orders of Statutory Bodies (1500)	954
16.	Family Law Matters (1600)	687
17.	Contempt of Court Matters (1700)	471
18.	Ordinary Civil Matters (1800)	12,125
19.	Three Judges Bench Matters (1900)	521
20.	Five Judges Bench Matters (2000)	202
21.	Seven Judges Bench Matters (2200)	15
22.	Nine Judges Bench Matters (2300)	134
23.	Appointments Etc., of Constitutional Functionaries (2400)	29
24.	Statutory Appointments and Appointments of Other Law Officers (2500)	82
25.	Personal Law Matters (2600)	1,261
26.	Religious & Charitable Endowments (2700)	449
27.	Mercantile Laws, Commercial Transactions Including Banking (2800)	690
28.	Simple Money & Mortgage Matters Etc. (2900)	184
29.	Matters Relating to Judiciary (3000)	288
30.	Admission To Educational Institutions Other Than Medical & Engineering (3100)	31
31.	Establishment and Recognition of Educational Institutions (3200)	135
32.	Eviction Under The Public Premises (Eviction) Act (3300)	89
33.	Mines, Minerals And Mining Leases (3400)	587
34.	Land Laws And Agricultural Tenancies (3500)	1,611
35.	Admirality And Maritime Laws (3600)	18

36.	Matters Relating To Commissions of Enquiry (3700)	3
37.	Matters Relating to Consumer Protection (3800)	1,560
38.	Matters Relating To Armed Forces & Paramilitary Forces (3900)	599
39.	Admission/Transfer to Engineering and Medical Colleges (4000)	498
40.	Allocation of 15% All India Quota In Admission/Transfer To Medical Colleges (4100)	2
41.	Matters Relating To Leases, Govt. Contracts & Contracts by Local Bodies (4200)	323
42.	State Excise- Trading in Liquor-Privileges, Licenses- distilleries Breweries (4300)	360
43.	Reference Under Article 317(1) of The Constitution of India (4500)	3
44.	Reference under Section 14 Of the Right to Information Act, 2005, (4700)	1
45.	For Orders (14700)	13
46.	Without Category	149
	Total	**70,476**